

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NAHORJAN TEA CO PVT LTD

RELEVANT PARTICULARS		
1.	Name of corporate debtor	NAHORJAN TEA CO PVT LTD
2.	Date of incorporation of corporate debtor	09/03/1895
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15422WB1895PTC000975
5.	Address of the registered office and principal office (if any) of corporate debtor	33A, CHOWRINGHEE ROAD, CHATTERJEE INTERNATIONAL CENTRE, 20TH FLOOR, KOLKATA WB 700071
6.	Insolvency commencement date in respect of corporate debtor	04.01.2023 in C.P (IB) No. 17/KB/2022 (order received on 05.01.2023)
7.	Estimated date of closure of insolvency resolution process	03.07.2023 (within 180 days of ICD)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vasudeo Agarwal Regn No.: IBBI/IPA-001/IP-P00186/2017-18/10365
9.	Address and e-mail of the interim resolution professional, as registered with the Board	5, Fancy Lane, 3rd Floor, Room No - 9, Kolkata, West Bengal- 700001 Email: vdainfo@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	5, Fancy Lane, 3rd Floor, Room No-9, Kolkata, West Bengal- 700001 Email: cirp.ntcpl@gmail.com
11.	Last date for submission of claims	19.01.2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	None
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a)Web link: https://ibbi.gov.in/en/home/downloads (b)Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NAHORJAN TEA CO PVT LTD on 04.01.2023. The creditors of NAHORJAN TEA CO PVT LTD, are hereby called upon to submit their claims with proof on or before 19.01.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Date: 06/01/2023
Place: Kolkata

VASUDEO
AGARWA
L

Vasudeo Agarwal
Interim Resolution Professional of
Nahorjan Tea Co. Pvt Ltd

IBBI Regd. No.: IBBI/IPA-001/IP-P00186/2017-18/10365
AFA number: AA1/10365/02/301123/104969 VALID UPTO 30/11/2023

Rahul gathers praises but has a ways to go

VIRENDRA RAWAT, NITIN KUMAR & ADITI PHADNIS
Lucknow/New Delhi, 5 January

The decision of Acharya Satyendra Das, the chief priest of the Ram temple in Ayodhya, to express solidarity with the Bharat Jodo Yatra led by Congress leader Rahul Gandhi has caused a stir in political circles.

In a letter sent on New Year's eve, Das - who has been the head priest of the Ram Janmabhoomi temple for the past three decades - said he wished Gandhi's mission of "Sarvajana Sukhaya Sarvajana Hitaya" (happiness for all, welfare for all) all success. Later, speaking to local reporters, Das said: "I wrote a letter to Rahul to send him my blessings for his mission of uniting all people in the country. The country's prosperity is only possible if different castes and religions come together."

This comes even as other Opposition parties in Uttar Pradesh - the Samajwadi Party and Bahujan Samaj Party - decided not to join the march despite being invited by the Congress. However, Sharad Sharma, regional media in-charge of the Vishva Hindu Parishad, cautioned against reading too much into the priest's gesture. "The good wishes extended by Acharya Satyendra Das and VHP leader Champat Rai (also on Tuesday) for the yatra were in good faith



Congress leader Rahul Gandhi during the Bharat Jodo Yatra in Uttar Pradesh on Thursday. PHOTO: PTI

and a courtesy. There are no political connotations to it. The seer extended his greetings on the request of local Congress leaders in Ayodhya. It is our tradition to extend wishes to someone embarking on a new journey. It is unfortunate that vested interests are trying to derive political meaning out of something innocuous."

But this much is true: Rahul Gandhi's efforts to reclaim lost political ground in UP (the Congress won two seats out of 402 in the 2022 Assembly elections) are serious. But his supporters in the party ask if the Hindu endorsement to his yatra should be considered equivalent to the Muslims turn-

ing away from the party. A Union minister from the BJP says: "The yatra has brought a leader out of Rahul Gandhi. The seriousness that was missing from his persona can be seen." Using the lexicon of air pollution in Delhi, he says: "This yatra has brought him to the 'poor' category from the 'severe' category."

This is, at best, grudging acknowledgement that Gandhi's yatra is drawing public support. But the Congress itself apparently wants to play down the religious endorsement.

Says Akhilesh Pratap Singh, Congress leader and former UP MLA: "Tens of thousands of people are associating them-

selves with the yatra, which has been garnering overwhelming response wherever it has traversed. Now, people have realised only Congress offers a credible and viable alternative to the BJP and its narrative built on hate and false promises. The people have resolved to support Rahul Gandhi and affirm faith in his leadership."

The Congress's dilemma was encapsulated by the reaction of the SP. Party spokesperson Juhie Singh said: "Every political party has a distinct manner in which it communicates with the people and makes public contact. In fact, SP has long been organising such yatras and marches all over the state to mobilise support on core issues pertaining to the youth, farmers, inflation etc. Our party does not think that the Bharat Jodo Yatra poses any threat to our political landscape in the state."

What is undeniable is that Gandhi's yatra is an opportunity for his party and could pose a threat to the parties arrayed against it, including the BJP. But the reaction to the yatra from UP, which is important electorally, is still being processed by voters. This suggests that at least for now, endorsement for the Congress from Ayodhya does not mean automatic political endorsement from the Hindu community and that non-Congress Opposition parties have suspended judgment on it.

SC stays HC order for Haldwani eviction

In a relief to thousands of people facing imminent threat of demolition of their houses in winter, the Supreme Court on Thursday stayed the Uttarakhand High Court order for removal of encroachments from 29 acres of land claimed by the railways in Haldwani, terming it a "human issue" and saying 50,000 people cannot be uprooted overnight.

According to the railways, there are 4,365 encroachers on the land, while the occupants are holding protests at Haldwani asserting they are its rightful owners. Nearly 50,000 people, a majority of them Muslims, belonging to over 4,000 families reside on the disputed land.

Observing that many of the occupants have claimed they have been residing

there for over 50 years, a bench of Justice K Kaul and A S Oka noted there is a "human angle" to the problem and the authorities have to find a "practical way out". The apex court issued notices to the railways and the Uttarakhand government seeking their responses to a batch of pleas challenging the high court order for removal of encroachments. PTI

ACCENT REGION

UTTAR PRADESH

Logistics, defence see MoUs worth ₹16.4K cr

VIRENDRA SINGH RAWAT
Lucknow, 5 January

The Uttar Pradesh (UP) government has signed memorandums of understanding (MoUs) worth nearly \$2 billion (about ₹16,400 crore) with North American companies in the logistics, defence, and aerospace sectors.

The agreements were inked recently with the companies incorporated in the US and Canada, a senior government official said.

US-based Mobility Infrastructure Group will invest ₹8,200 crore in logistics projects, expected to generate 100 fresh employment opportunities. Canada-based QSTC will also pump in ₹8,200 crore in defence and aerospace projects, creating 200 jobs.

The government is looking to showcase the state's military hardware manufacturing potential as well as the UP Defence Corridor at the UP Global Investors Summit (GIS) 2023 in Lucknow during February 10-12. The event is likely to attract defence manufacturers from the US, Europe, Russia, the UK, Sweden, France, Israel, and Germany. These include: US missile company Northrop Grumman; UK missile launch systems and ammunition maker BAE Systems; German rifle company Umarex; Swedish firm SAAB, the maker of Carl Gustaf M4 rifles; Russia's Almaz-Antey, a leading military hardware exporter; France's Dassault Aviation, which manufactures Rafale jets; and Israel Weapon Industries (IWI), which deals in unmanned aerial systems. "During the recent visit of the UP ministers and officials to North America in run-up to the GIS next month, MoUs of almost ₹20,000 crore were signed across sectors with logistics, defence, and aerospace leading the chart," he said.

India eyes \$5 billion exports in defence



The government looks to showcase the state's military hardware manufacturing potential at the UP Global Investors Summit in February

manufacturing in near future. The two defence corridors in UP and another in Tamil Nadu are seen as the steps taken by the Centre to achieve this goal.

The UP Defence Corridor spans six nodes: Lucknow, Kanpur, Jhansi, Aligarh, Chitrakoot, and Agra. So far, the state has acquired 1,600 hectares of land for allotment to companies.

Meanwhile, the UP delegation to North America led by state legislative assembly speaker Satish Mahana and cabinet minister Dharampal Singh, held 51 Government-to-Government (G2G) and Business-to-Business (B2B) meetings in the US and Canada. They received 27 letters of intent (LoI) worth ₹41,000 crore, of which, 8 proposals were converted into MoUs and signed. At the mega summit, the UP government is targeting private investment to the tune of ₹17 trillion.

MADHYA PRADESH

Focus on job-creating textile sector

SANDEEP KUMAR
Bhopal, 5 January

The Madhya Pradesh government is providing customised incentives for the employment-oriented textile and garment sector. Chief Minister Shivraj Singh Chouhan has told *Business Standard*. The state will showcase the sector at the upcoming Global Investors

Summit to be held in Indore. Madhya Pradesh offers a 5 to 7 per cent interest subsidy on loans for machinery, rebates on discounted tariff, infrastructure development help, etc.

According to the government data, the state accounts for 43 per cent of India's and 24 per cent of world's organic cotton production. The state has witnessed a 60 per cent com-

pletely on green technology - employs 4,000, of which 80 per cent are women. "The policies are conducive, infrastructure support is unparalleled, and skilled manpower is available," Chaudhary said.

Chhindwara-based Aid and Survival of Handicrafts Artisans (ASHA) works with tribal artisans only. Its founders Aarti and Rohit Rusa said the government not only should train the artisan but it should also take advantage of their skills.

RAJASTHAN

Indira Rasoi a hit among tourists

ANIL SHARMA
Jaipur, 5 January

Tourists in Rajasthan are taking to Indira Rasoi, started in the state to serve nutritious food at ₹8 per plate.

Parth Sarthy, a tourist from Chennai who had come to Jaipur with his family and, while visiting Jal Mahal, saw a banner displaying "Food for ₹8". He did not believe it. He said: "The taste was of homemade food served and it was hygienic. It is praiseworthy." "Such a scheme should be there in all the states," he added. It is to be mentioned that the chief minister, with the pledge "No One Sleeps Hungry", started the Indira Rasoi scheme throughout the state.

The scheme was started on August 20, 2020, with 358 kitchens in 213 urban local bodies and each plate included 100 gm of dal, 100 gm of vegetables, and 250 gm of chapati and pickle.

In 2022-23, it was decided to increase the number of kitchens to 1,000 and currently 951 are functional.

The government is giving a subsidy of ₹17 per plate and ₹250 crore is expected to be spent annually on this scheme.

At the time of the launch, the state government tweeted: "Life will change with Indira Rasoi Yojana... this is the promise of the Rajasthan government."

Alliance Air Aviation Limited

NOTICE INVITING TENDER

Name of the Tender	For the Selection of a Consultant for Organizational Restructuring and HR Policy Making of Alliance Air Aviation Limited
Tender Reference Number	AAAL/2023/Pers/1393
Tender Date	02.01.2023
Tender Closing Date	23.01.2023, 15:00 Hrs
Last date and time for submission of EMD	23.01.2023, 15:00 Hrs.
Technical Bids Opening Date	23.01.2023, 15:30 Hrs.
Availability of Tender Document	The Tender can be downloaded from the website (www.allianceair.in)

TATA POWER

(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India (Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

- Design, engineering, manufacturing, factory testing, deliver to site, laying, services for installation and commissioning of 110 kV 1-Core 1600 Sqmm and 630 Sqmm Copper XLPE cable & associated accessories for 110KV Parel GIS Project (Package Reference: CC23NP059). Last day for bid submission (through e-tender system) is **1500 hrs of 17th January 23**.
- Supply of SAN Storage (All Flash - UNIFIED) (Package Reference: CC23DM02). Last day for bid submission (through e-tender system) is **1500 hrs of 27th January 23**.

For downloading the Tender documents (Including procedure for participation in tender), please visit Tender section on website <https://www.tatapower.com>. Further communication shall be with participating bidders only, through Tata power e-tender system. Also, all future corrigendum's (if any), to the above tender will be informed on Tender section on website <https://www.tatapower.com> only.

SALE NOTICE CUM PUBLIC ANNOUNCEMENT FOR ASSIGNMENT / TRANSFER OF NOT READILY REALISABLE ASSET (NRAA) OF PRATHYUSHA RESOURCES & INFRA PRIVATE LIMITED (UNDER LIQUIDATION) OPERATING IN INFRASTRUCTURE INDUSTRY AT ANDHRA PRADESH (Regulation 37A of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) read with Schedule 1 to Liquidation Regulations

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN and CIN	Prathyusha Resources & Infra Private Limited PAN: AADC6736C CIN: U3511AP2005PTC047165
2. Address of the registered office	Door No. 25/40/12, Ganguavari Street, Near Laxmi Talkies, Visakhapatnam, Andhra Pradesh - 530 001
3. URL of website	NA
4. Details of place where majority of fixed assets are located	NA (This is an Auction for Assignment/Transfer of Not-Readily Realisable Asset arising out of dispute)
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Non-operational
7. Further details regarding Eligibility, detailed Invitation for EOI and relevant dates for subsequent events of the process are available at:	Further details can be obtained from Liquidator through request on E-mail - irp.pripl@bcprofessionalsolutions.com
8. Manner & Mode of Sale of Corporate Debtor	Assignment / Transfer of Not Readily Realisable Asset via e-auction process
9. Reserve Price	Not Ascertainable (EMD - INR 5 Lakhs & Bid Incremental Value - INR 10 Lakhs)
10. Last date for receipt of Expression of Interest	20/01/2023
11. Declaration of Qualified Bidder	23/01/2023
12. Inspection / Due Diligence of Assets	30/01/2023
13. Deposit of EMD	31/01/2023
14. Tentative date of Auction	03/02/2023 & 04/02/2023

For Prathyusha Resources & Infra Private Limited
Sd/- K. Sivalingam
Liquidator
Reg No.: IBB/PA-001/IP-P01597/2016-19/12430
Registered Address:
Flat No. 1603, Tulive Horizon Residences, Arunachalam Road, Saligramam, Chennai, Tamil Nadu - 600 093

Date : 06/01/2023
Place : Chennai

NOTICE

HDFC
WITH YOU, RIGHT THROUGH

HOUSING DEVELOPMENT FINANCE CORPORATION LIMITED
(CIN: L71000MH1977PLC019916)

Registered Office: Ramon House, H. T. Parekh Marg, 169, Backbay Reclamation, Churghatle, Mumbai - 400 020.
Tel. No.: 022 6176 6900
Website: www.hdfc.com E-mail: investorcare@hdfc.com

Corporate Office: HDFC House, H. T. Parekh Marg, 165-166, Backbay Reclamation, Churghatle, Mumbai - 400 020.
Tel. No.: 022 6931 6000

NOTICE is hereby given that a Meeting of the Board of Directors of Housing Development Finance Corporation Limited ('the Corporation') is scheduled to be held on Thursday, February 2, 2023 to inter alia consider and approve the un-audited financial results (standalone) of the Corporation and the un-audited consolidated financial results for the quarter/nine-months ended December 31, 2022, subject to limited review by the Joint Statutory Auditors of the Corporation. The intimation submitted by the Corporation with the stock exchanges in the above connection and this Notice, is available on the website of the Corporation (www.hdfc.com), BSE Limited (www.bseindia.com) and the National Stock Exchange of India Limited (www.nseindia.com).

For Housing Development Finance Corporation Limited
Sd/- Ajay Agarwal
Company Secretary
Place: Mumbai
Date: January 5, 2023
FCS: 9023

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF NAHORJAN TEA CO. PVT. LTD.

RELEVANT PARTICULARS	
1. Name of corporate debtor	NAHORJAN TEA CO. PVT. LTD.
2. Date of incorporation of corporate debtor	09/03/1895
3. Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15422WB1895PTC000975
5. Address of the registered office and principal office (if any) of corporate debtor	33A, CHOWRINGHEE ROAD, CHATTERJEE INTERNATIONAL CENTRE, 20TH FLOOR, KOLKATA, WB 700071 IN
6. Insolvency commencement date in respect of corporate debtor	04.01.2023 in C.P (IB) No. 17/KB/2022 (order received on 05.01.2023)
7. Estimated date of closure of insolvency resolution process	03.07.2023 (within 180 days of ICD)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Vasudeo Aganwal Regn No.: IBB/PA-001/IP-P00186/2017-18/10365
9. Address and e-mail of the interim resolution professional, as registered with the Board	5 Fancy Lane, 3rd Floor, Room No-9, Kolkata, West Bengal- 700001 Email: vdainfo@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	5 Fancy Lane, 3rd Floor, Room No-9, Kolkata, West Bengal- 700001 Email: crp.nitp@gmail.com
11. Last date for submission of claims	19.01.2023
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	None
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives available at:	(a) Web link: https://ibbi.gov.in/en/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NAHORJAN TEA CO. PVT. LTD. on 04.01.2023. The creditors of NAHORJAN TEA CO. PVT. LTD., are hereby called upon to submit their claims with proof on or before 19.01.2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with their claim by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Vasudeo Aganwal
Interim Resolution Professional of Nahorjan Tea Co. Pvt. Ltd.
IBBI Regd. No.: IBB/PA-001/IP-P00186/2017-18/10365
AFA Number: AA110365/02/301123/104969 Valid upto 30.11.2023

Date: 06/01/2023
Place: Kolkata

SOLAR INDUSTRIES INDIA LIMITED

CIN: L74999MH1995PLC085878
Registered office: "Solar" House, 14, Kachmet, Amravati Road, Nagpur - 440023, Maharashtra.
Phone : 0712-6634567
Fax : 0712-6634578/9
E-mail: investor.relations@solargroup.com
Website: www.solargroup.com

Notice for Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF) Authority

The notice is hereby given to the shareholders of the Company that pursuant to Section 124(6) of the Companies Act, 2013 read with rule 6 of the Investor Education and Protection Fund (Accounting, Audit, Transfer and Refund) Rules, 2016, the shares in respect of which dividend has not been paid or claimed for seven consecutive years or more have to be transferred in the name of Investor Education and Protection Fund (IEPF) Authority.

Adhering to the various requirements set out in the rules, the Company has communicated individually the concerned shareholders whose shares are liable to be transferred to IEPF Authority during the financial year 2022-23 for taking appropriate action.

Further, in terms of Rule 6 (3) of the Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, the statement containing full details of shareholders and shares due for transfer to IEPF Authority is made available at our website www.solargroup.com for information and necessary action by the shareholders.

In case the Company does not receive any communication from the concerned shareholder(s) by March 04, 2023, the Company shall, with a view to complying with the requirements set out in the Rules, transfer the dematerialised shares to IEPF Authority by way of Corporate Action by the due date as per procedure stipulated in the Rules. The Company does not have any case of Physical Shares Transfer to IEPF Authority.

Shareholders may note that, both the unclaimed dividend and the shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back by them from IEPF Authority after following the procedure prescribed under the Rules.

In case the shareholders have any queries on the subject matter and Rules, they may contact to Mrs. Khushboo Pasari, Company Secretary & Compliance Officer of **Solar Industries India Limited** at Tel: 0712-6635555 & E-mail id: investor.relations@solargroup.com or contact our Registrar and Transfer Agents M/s. Link Intime India Pvt. Ltd., C 101, 247 Park, L.B.S. Marg, Vikhroli (West), Mumbai - 400083., Tel No.: (022) 49186000, e-mail: mt_helpdesk@linkintime.co.in or iepf.shares@linkintime.co.in.

By order of the Board of Directors
Sd/-
Khushboo Pasari
Company Secretary & Compliance Officer

Place : Nagpur
Date : 05.01.2023

RBL BANK
apno ka bank

RBL BANK LIMITED

CIN: L65191PN1943PLC007308
Registered Office: 1st Lane, Shahapur, Kolhapur - 416 001. Tel: +91 231 6650214
Fax: +91 231 2657386 | Website: www.rblbank.com | E-mail: investorgrievances@rblbank.com

NOTICE

(for transfer of equity shares of the Bank to the Investor Education and Protection Fund)

This Notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 ("Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, ("the Rules/IEPF Rules") notified by Ministry of Corporate Affairs, as amended from time to time. The Act and the Rules, inter alia, contains provisions for transfer of all shares in respect of which dividend has not been paid or claimed by the shareholders for seven consecutive years to Demat account of the Investor Education and Protection Fund Authority ("IEPF Authority"). However, where there is a specific order of court or Tribunal or Statutory Authority restraining any transfer of such shares and payment of dividend or where such shares are pledged or hypothecated under the provisions of the Depositories Act, 1996, the Bank will not transfer such shares to IEPF Authority.

In compliance with the aforesaid Rules, the Bank has sent reminder letters individually to the concerned shareholders (at their registered address) whose dividend amounts have not been claimed / encashed for last seven consecutive years commencing from the unpaid Interim Dividend Account for the year 2015-2016 and whose shares are liable to be transferred to the Demat account of IEPF authority ("IEPF Demat") under the said Rules for taking appropriate action.

The Bank has also uploaded full data of such shareholders, viz. name and DP ID/ Client ID/ Folio No. and shares due for transfer to IEPF Demat on its website. Shareholders concerned are requested to refer to the web link https://ir.rblbank.com/pdfs/governance/Data_Preparation.pdf to verify the details of their unencashed dividend and the shares liable to transfer to the IEPF Authority.

Kindly note that all the future benefits, dividend arising out of such shares would also be credited to IEPF Authority. Shareholders may note that both the unclaimed dividend and corresponding shares transferred to IEPF Authority including all benefits accruing on such shares, if any, can be claimed back from the IEPF Authority after following the procedure prescribed under the IEPF Rules.

Concerned shareholders holding shares in physical form and whose shares are liable to be transferred to the Demat account of IEPF Authority may note that the Bank would be issuing new share certificate(s) in lieu of the original held by them for the purpose of dematerialization and transfer to IEPF Authority as per the Rules and after issue of new share certificate(s), the Bank shall inform the Depository by way of corporate action to convert the share certificates into demat form and transfer in favour of the IEPF Demat and upon such issue the original share certificate(s) which are registered in the name of the shareholders will stand automatically cancelled and be deemed non-negotiable. In case the shares are held in Demat form and are liable to be transferred to the Demat account of IEPF authority, the Bank shall inform the depository by way of corporate action for such transfer.

The shareholders may further note that the details uploaded by the Bank on its website should be regarded and shall be deemed adequate notice in respect of issue of duplicate share certificate(s) by the Bank for the purpose of transfer of shares to IEPF Demat, pursuant to the Rules.

The concerned shareholders are requested to claim unclaimed dividend on or before April 10, 2023 failing which the aforesaid unpaid/unclaimed dividend for the year 2015-16 and their corresponding shares will be transferred to IEPF at appropriate date in accordance with the IEPF Rules. The claim request received after the aforesaid date will not be considered by the Bank.

Please note that no claim shall lie against the Bank in respect of unclaimed dividend and equity shares transferred to the IEPF Authority.

For any queries on the above matter, shareholders are requested to contact:
Secretarial Officer - RBL Bank Limited, 1st Lane, Shahapur, Kolhapur - 416001
Tel: +91 231 6650214 email id: investorgrievances@rblbank.com

For RBL Bank Limited
Sd/-
Niti Arya
Company Secretary

Adfactors 478

Date: January 5, 2023
Place: Mumbai

